

**Compliance Report on behalf of Nagar Nigam, Dehradun
(Respondent No. 4)**

In the matter of

Original Application No. 417/2022

Niranjan Bagchi Versus State of Uttarakhand

1. That, in reference to the previous Compliance Report submitted before this Hon'ble Tribunal, it was observed in the order dated 24.07.2024, that an undertaking was made on behalf of the Nagar Nigam, Dehradun before this Hon'ble Tribunal that *"in respect of protected category of encroachers, recommendation for steps for rehabilitation by State Government shall be made within two months and thereafter, final steps shall be completed."*
2. That, according to the previous compliance report dated 20.07.2024, a Task Force was constituted by the Municipal Commissioner, Nagar Nigam, Dehradun to identify and remove the encroachments done after 11.03.2016. The task force identified 89 illegal encroachments which were found to be within the jurisdiction of the Municipal Corporation. Following the identification process, notices were issued to the encroachers on 08.05.2024, requesting voluntary removal of their encroachments or else legal actions would be initiated by Nagar Nigam. It was further stated that 47 residents submitted claims of residency prior to the cutoff date of 11.03.2016, with only 20 of these claims supported by valid proof, thus exempting them from removal. The remaining 69 encroachments were removed in accordance with the law.



3. That with respect to the above mentioned 20 remaining encroachments, wherein the residents had submitted claims establishing residency prior to the cut-off date of 11.03.2016. Consequently, the said 20 encroachments were exempted from removal and falling under the "protected category" as per Section 4(2) and Section 4(3) of the Uttarakhand Special Provisions for Urban Bodies and Authorities Act, 2018. Accordingly, the encroachers falling under the 'protected category' had to be rehabilitated.
4. That in so far as the question of rehabilitation is concerned, it is pertinent to refer to the directions laid by Hon'ble Apex Court in SLP (Civil) Diary No. 19714/2021 Utran Besthan Railway Jhopadpatti Vikas Mandal Versus Government of India and Ors dated 16.12.2021 at Paragraph vii:
"vii. If no rehabilitation scheme has been formulated by the local government or is in force, the persons likely to be affected by the action of demolition can apply for allocation of residential premises under the Pradhan Mantri Awas Yojna Scheme, which application be processed not later than six months from the date of its receipt and taken to its logical end, application-wise within such period." The copy of the directions given by the Hon'ble Apex Court is being marked and filed as **Annexure No. 01** to this compliance report.
5. That, as per the information available, there is no policy formulated by the State Government for rehabilitation and resettlement of affected persons. Consequently, the Nagar Nigam Department has referred the matter under the Pradhan Mantri Awas Yojana Scheme, and in-principal approval has been received from the Central Sanctioning and Monitoring Committee. In this connection, copy of minutes of 51st meeting dated 09.09.2020 of the Central Sanctioning and Monitoring Committee (CSMC) for Pradhan Mantri Awas

Yojana (Urban) Housing for All is being marked and filed as **Annexure No. 02** to this compliance report.

6. That, in further compliance with the directions issued by the Hon'ble Tribunal regarding the discharge of polluting material into the Rispana River, it is submitted that the Pey Jal Nigam, which is the statutory authority mandated to deal with tapping of sewer lines and interception and diversion to the Sewage Treatment Plants, has informed Nagar Nigam, Dehradun of the ongoing work to address the issue.

The relevant paragraph of the previous compliance report dated 20.07.2024 is reproduced hereunder:

"9. That in compliance of the aforementioned directions, on 21.05.2024 a joint inspection was conducted by Municipal Commissioner, Nagar Nigam along with the Executive Engineer Jal Sansthan, Jal Nigam and UKPCB at the Rispana River and various directions were issued to the executing agencies. Further, in compliance of the directions issued by Nagar Nigam, Dehradun, Uttarakhand Peyjal Nigam informed that out of 199 drains, 167 drains have been tapped by interception and diversion of drains into Sewage Treatment Plants(STP). It is pertinent to mention that STPs have been set up and are under the control of the Jal Sansthan. Out of the remaining 32 untapped drains, No Action is required in 5 drains as these drains are either dried up or do not carry polluted water. Further, the Peyjal Nigam is laying sewer lines for tapping of 2 drains which is under construction and the laying of sewer network in the catchment of 01 drain is in progress by UUSDA. The Sewer Network is already laid in the catchment of the remaining 24 drains and process of making household connections in to the existing sewer network



is in progress by the Uttarakhand Jal Sansthan. After completion of that no discharge from these 24 drains will enter in to the river Rispana.

"

It is submitted that now one of the remaining drains, specifically the drain located at Rishi Vihar, has successfully been tapped. As per the information received from Pey Jal Nigam, work in one of the three untapped drains in Secretariat Colony is at halt due to heavy rainfall. The remaining untapped drains will be connected to the I&D system by December 2024, according to the current work schedule. It is further submitted that the responsibility of tapping and diverting these drains rests solely with Pey Jal Nigam. The Nagar Nigam, Dehradun is awaiting further details on the actions taken by Pey Jal Nigam (Respondent No. 6).

7. That, as per information received by Nagar Nigam from Uttarakhand Jal Sansthan, which is the statutory authority for inspection, survey and execution of the sewer connections, in compliance of the Hon'ble Tribunal's directions, the Uttarakhand Jal Sansthan conducted a detailed spot inspection and survey of the households residing along the banks of the Rispana River. In this relation, relevant paragraph of the previous compliance report is reproduced hereunder:

"10. That the Uttarakhand Jal Sansthan informed the Nagar Nigam, Dehradun that in compliance of the directions of the Hon'ble Tribunal, the Jal Sansthan conducted a spot inspection/survey of the people residing on the banks of River Rispana. In the said survey it was found that 1284 were families residing on the bank of river Rispana, 676 families had their septic tank, 255 families had sewer connections. The remaining households' connections are



in process by the Uttarakhand Jal Sansthan and will be completed in the due course of time as assured by Uttarakhand Jal Sansthan."

As per the updated information received from Jal Sansthan, 352 sewer connections have been connected to the sewer line in the settlement situated on the bank of Rispana River. It is hereby respectfully submitted that the responsibility of the inspection, survey and execution of the sewer connections rests solely with the Uttarakhand Jal Sansthan (Respondent No. 7).

8. That it is pertinent to mention that Section 33 of the U.P. Water Supply and Sewerage Act, 1975 as applicable in the State of Uttarakhand, vests the water supply and sewerage services in Jal Sansthan. The same is reproduced for the kind perusal of the Hon'ble Tribunal: -

"...33. Vesting of existing water supply and sewerage services in Jal Sansthan-

(i) Wherever a Jal Sansthan is constituted by the State Government under Section 18-

(a) all the existing water supply services, and where the Jal Sansthan undertakes the functions specified in clause (ii) of Section 24 all the existing sewerage services, sewage works and sewage farms, including, as the case may be, all plants, machineries, waterworks, pumping stations, filter beds, water mains and public sewers in, along, over or under any public street, and all buildings, lands and other works, materials, stores and things appertaining thereto, belonging to or vested in every local body within the area of the Jal Sansthan;



(b) so much of the sub-soil appertaining to the said water mains and sewers as may be necessary for the purpose of enlarging, deepening or otherwise repairing or maintaining, any such water mains and sewers or any pipes and other appliances and of water tax and sewerage tax, by whatever name called, and of any cost or fees relating to water supply and sewerage services and also including liabilities arising from any loans advanced by the Government or any other person to the said local body for the things aforesaid other than loans diverted to or utilised for purposes other than those referred to in clauses (a) and (b) shall with effect from the date of the constitution of the Jal Sansthan (hereinafter in this Chapter referred to as "the said date"), vest in and stand transferred to the Jal Sansthan and be subject to its control..."

The report is being submitted for the perusal of the Hon'ble NGT



ITEM NO.17+18

COURT NO.3

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19714/2021

(Arising out of impugned final judgment and order dated 19-08-2021 in WPPIL No. 222/2014 passed by the High Court Of Gujarat At Ahmedabad)

UTRAN SE BESTHAN RAILWAY JHOPADPATTI VIKAS MANDAL Petitioner(s)

VERSUS

GOVERNMENT OF INDIA & ORS.

Respondent(s)

WITH

Diary No(s). 23559/2021

Date : 16-12-2021 These petitions were called on for hearing today.

CORAM :

- HON'BLE MR. JUSTICE A.M. KHANWILKAR
- HON'BLE MR. JUSTICE DINESH MAHESHWARI
- HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

- Mr. Colin Gonsalves, Sr. Adv.
- Ms. Kawalpreet Kaur, Adv.
- Ms. Ketvi Patel, Adv.
- Mr. Haider Ali, Adv.
- Mr. Satya Mitra, AOR
- Ms. Amiy Shukla, AOR

For Respondent(s)

- Mr. Tushar Mehta, SG
- MR. K. M. Nataraj, ASG
- Mr. Kanu Agarwal, Adv
- Mr. Akshay Amritanshu, Adv
- Mr. Sanskriti Pathak, Adv
- Mr. Varun Chaugh, Adv
- Mr. Amrish Kumar, AOR

- Mr. K M Nataraj, Ld ASG.
- Mr. Vatsal joshi, Adv.
- Mr. Vikas Bansal, Adv.
- Mr. S.K Singhania, Adv.
- Mr. Sughosh Subramanyam, Adv.
- Mr. Amrish Kumar, AOR

- Mr. Arun Bhardwaj, Sr. Adv.
- Mr. Rahul Kumar Sharma, Adv.



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Ms. Deepanwita Priyanka, AOR
Mr. Munawwar Naseem, AOR
Mr. Dhaval Nanavati,
Mrs. Ruchi Khurana
Ms. Sanjna Dua, Advocates

UPON hearing the counsel the Court made the following
O R D E R

Diary No(s). 19714/2021

This special leave petition takes exception to the judgment and order dated 19.08.2021 in Writ Petition (PIL) No. 222 of 2014 whereby the cause espoused by the petitioners in the public interest litigation, of the occupants of the structures occupied by the concerned persons on Railway property came to be rejected by the High Court.

The fact that the structures are standing on the Railway property is not disputed at all. Their plea is only to provide suitable rehabilitation in lieu of the premises occupied by the concerned persons on the Railway property.

The respondent-Western Railways, at the outset asserts that it has not formulated any scheme much less for rehabilitation of persons who have encroached upon the Railway property. In fact, it is an offence to

encroach upon any Railway property. Further, they want to execute a public project of linking of railway line between Surat-Udhna upto Jalgaon (Third Railway Line Project). That project is being obstructed by unauthorised structures on the Railway property. The project, though sanctioned in the year 2018, is still incomplete because of the standing structures on the Railway property to the extent of 2.65 kilometers length. The total length of project is 10 kilometers and requiring a width of 25 meters all along.

As regards the operative order passed by the High Court of Gujarat at Ahmedabad, rejecting the public interest litigation, we do not wish to deviate from that conclusion. However, the question is about rehabilitation of the occupants of the concerned structures, which are likely to be removed due to the proposed action of demolition by Western Railways.

According to Western Railways, the primary responsibility to ensure that no encroachment takes place on any property is that of the local Government and also of the State Government, in equal measure.

Although, the submission seems to be attractive at the first blush, does not commend to us. For, there is a



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Special enactment which enables the Railway authorities to protect its property. That is its statutory and public trust obligation. It was open to the concerned Authority to invoke the provisions of special enactment including the Public Premises Act. For that, the Estate Officers should have moved into action in right earnest at the earliest opportunity. Even that option is not being invoked for reasons best known to the Authorities. Besides, the Railway establishment maintains a Railway police force whose services could be utilized to safeguard the Railways property, wherever it is situated.

As a result, the nuanced distinction made by the learned counsel for Western Railways does not commend to us. We hold that the Railways are equally responsible for the situation; and for which reason, it is also equally liable to provide some support to the persons likely to be affected by the removal of their structures.

Hence, keeping in mind the dictum of this Court in *Ahemadabad Municipal Corporation Vs. Nawab Khan Gulab Khan* reported in (1997) 11 SCC 121, on that analogy, we propose to issue following directions:

- (i) The respondent - Western Railways do immediately issue notices to the occupants of



the concerned structures which are falling within the belt which is required immediately for commencing the remaining project work by giving two weeks' time to the concerned occupant(s) to vacate the respective premises;

(ii) In respect of the remaining land owned by Railways, even though it may not be immediately required for the project, similar notice be given to the occupants of structures standing thereon by giving six weeks' time to vacate the respective premises;

(iii) In either case (i) and (ii) above, the notices be issued within one week from today and if the occupants fail to vacate the unauthorized structure, it will be open to the respondent-Western Railways to initiate appropriate action to forcibly dispossess them and to demolish or remove the unauthorized structure(s) by taking assistance of the local police force. The Superintendent/Commissioner of Police of the concerned area shall ensure that adequate police force is deployed on the site and surrounding areas including to provide



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protection to the officials/staff engaged in the demolition of unauthorized structures and to facilitate them to commence the eviction process and demolition of the unauthorized structures, referred to in the eviction notices on the specified date and time;

(iv) Before commencing the process of eviction and removal of the structures, the Collector of the concerned District must ensure that necessary details about the names and number of persons occupying the concerned structure, including their identity and profile should be duly recorded, which record should be preserved by the Collector for considering the eligibility of those persons for being provided suitable residential accommodation after being evicted owing to proposed demolition action;

(v) The entity, who is the owner of the land, namely, Western Railways in this case as well as the local Government and the State Government shall be jointly and severally liable to pay a sum of Rs. 2,000/- per month per demolished structure for a period of six

months from the date of demolition of their structure as *ex-gratia* amount to the head of the family/occupants of the concerned unauthorized structure removed during demolition action. That amount shall be initially paid by the Collector for a period of six months "only" (not beyond six months each) and shall be later on shared equally by the entity (owner of the land), local Government and State Government;

(vi) In the event, the local Government has any rehabilitation scheme, the affected persons may apply for being rehabilitated under the said scheme, if eligible and subject to verification of eligibility and complying with all other terms and conditions of the prevalent scheme. The local Government may provide them suitable residential accommodation in lieu of rehabilitation owing to demolition of their structure.

(vii) If no rehabilitation scheme has been formulated by the local Government or is in force, the persons likely to be affected by the



action of demolition can apply for allocation of residential premises under the Pradhan Mantri Awas Yojna Scheme, which application be processed not later than six months from the date of its receipt and taken to its logical end, application-wise within such period.

(viii) Be it a case of rehabilitation under clause (vi) or (vii) above, the persons affected by demolition action by the Authorities cannot insist for allotment of alternative residential accommodation at the same place from where they have been evicted (as it is not in situ rehabilitation programme). The eligible persons be allotted accommodation wherever available in the same or even in neighbouring districts.

(ix) In addition, since the Railways have power to initiate civil/criminal action against the unauthorized occupants on the Railway property, must resort to those proceedings against the concerned persons immediately after it is brought to the notice to the concerned official of the Railways.



Further, the Railways being the owner of the property, as also the local Government and State Government must initiate appropriate action against the erring persons, including the officials of the concerned establishment for allowing and tolerating such encroachment and for not taking corrective action of removal of encroachments in right earnest and at the earliest opportunity.

(x) The status report of the action taken by the Railway Board as also by the local Government and State Government be furnished to this Court before the next date.

List this matter on 28.01.2022.

In the meantime, learned counsel for the petitioner to cure the defects as pointed by the Registry.

Diary No(s). 23559/2021

The order passed in Diary No(s). 19714/2021 will operate even in this special leave petition, only qua the ten structures of the concerned petitioners herein.

Mr. Colin Gonsalves, learned senior counsel appearing



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for the petitioner points out that one more petition has been filed by the affected persons before the High Court of Punjab and Haryana being Writ Petition No.19647 of 2021, involving similar issues. The same is withdrawn and shall stand transferred to this Court in terms of this order.

List the transferred case and this petition along with Diary No. 19714 of 2021 on 28.01.2022.

In the meantime, learned counsel for the petitioner to cure the defects as pointed by the Registry.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)



File No: N-11011/B/2020-HFA-III-UD (9086814)
Government of India
Ministry of Housing & Urban Affairs
(HFA Directorate)

Nirman Bhawan, New Delhi,
Dated: 9th September, 2020

OFFICE MEMORANDUM

Subject: Minutes of the 51st meeting of the Central Sanctioning and Monitoring Committee (CSMC) for Pradhan Mantri Awas Yojana (Urban) -Housing for All.

The undersigned is directed to forward herewith a copy of the minutes of the 51st meeting of the Central Sanctioning and Monitoring Committee (CSMC) for Pradhan Mantri Awas Yojana (Urban) -Housing for All Mission held on 7.8.2020 at New Delhi with Secretary, Ministry of Housing & Urban Affairs in chair, for information and necessary action.

Encl: As above


(Vinod Gupta)

Under Secretary to the Govt. of India
Tel: 011- 23062859

To,

Members of the CSMC as follows:

1. Secretary, Ministry of Housing & Urban Affairs, Nirman Bhawan, New Delhi
2. Secretary, Department of Expenditure, Ministry of Finance, North Block, New Delhi,
3. Secretary, Ministry of Social Justice and Empowerment Shastri Bhawan, New Delhi
4. Secretary, Department of Health and Family Welfare, Nirman Bhawan, New Delhi.
5. Secretary, Department of Financial Services, Ministry of Finance,
6. Secretary, Ministry of Labour & Employment, Shram Shakti Bhawan, New Delhi
7. Secretary, Ministry of Minority Affairs, Paryavaran Bhawan, New Delhi
8. Addl. Secretary (Housing), M/o HUA, Nirman Bhawan, New Delhi
9. Joint Secretary (NULM), MoHUA, Nirman Bhawan, New Delhi
10. Joint Secretary and Financial Adviser, Ministry of HUA, Nirman Bhawan, New Delhi,
11. Mission Director (Smart Cities), MoHUA.
12. Joint Secretary & Mission Director -In charge of HFA, MoHUA.

Copy to:

- i. Addl. Chief Secretary, Guwahati Development Department and Urban Development Deptt., Govt. of Assam, D Block, 3rd Floor, Assam Secretariat Civil, Dispur, Guwahati-781006.
- ii. Principal Secretary (UD), UT of Andaman & Nicobar Islands, Secretariat, Port Blair, Anadaman-744101
- iii. The Principal Secretary, Urban Development and Housing Department, State Government of Bihar, Vikash Bhawan, Mailey Road, New Sectt, Patna-15
- iv. The Principal Secretary, Deptt of Urban Development, Govt. of Chhattisgarh, Block-D, 4th Floor, Nai Raipur 492002, Chhattisgarh.



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- The Additional Chief Secretary, Department of Housing & Urban Development, Government of Gujarat, 14th Block, 9th Floor, Sachivalaya, Gandhinagar, 382010, Gujarat.
- vi. Addl. Chief Secretary (Urban Development), Govt. of Himachal Pradesh, Shimla, Himachal Pradesh - 171002.
 - vii. The Director, Urban Development & Poverty Alleviation Department, State Govt. of Mizoram, Annex-2, 2nd Floor, Room No. 203, New Secretariat Complex, Kohla, Aizwal-796001
 - viii. The Principal Secretary (UD), Govt. of Manipur, Secretariat, Imphal 795001, Manipur.
 - ix. The Principal Secretary, Urban Development Department, Government of Tripura, Agartala 799001
 - x. The Secretary, Urban Development Government of UP Navchetna Kendra, 10, Ashoka Marg, Lucknow- 226001
 - xi. The Additional Chief Secretary & Mission Director (HFA), Govt of Rajasthan, Department of Urban Development, Housing and Local Self Government, Room No. 2207, 11nd Floor, Main Building, State Secretariat, Jaipur-302005.
 - xii. The Principal Secretary, Municipal Administration & UD, Govt of Andhra Pradesh, Room 105, L-Block AP Secretariat, Hyderabad, 500022
 - xiii. The Director, State Urban Development Agency (SUDA), State Govt. of West Bengal, H-C Block, Sector-III, Bidhannagar, Kolkata -700106.
 - xiv. The Principal Secretary to Government, Municipal Administration & Urban Development Department, Government of Telangana, D-Block, 1st Floor, Secretariat, Hyderabad- 500022.
 - xv. The Secretary (Housing), Govt. of Karnataka, Room No.213, 2nd Floor, Vikas Sauda, Dr. B.R. Ambedkar Road, Bangalore -560001
 - xvi. The Principal Secretary (Housing, Government of Maharashtra Room No 425, 4th Floor, Mantralaya, Mumbai-400032.
 - xvii. The Secretary, Dep't of LSG(UA), Govt. of Kerala, Room No - 127, 1st floor, North Block, Govt Secretariat, Thiruvananthapuram.
 - xviii. The Secretary (Urban Development), Govt of Uttarakhand, 4 Subhas Road, Room No 25, State Bank Building, Secretariat, Dehradun.
 - xix. The Secretary to Government, H & UD Department, Govt. of Tamil Nadu, Secretariat, Chennai-600009

Copy also to:

1. CCA, M/o (HUA)
2. Director General, National Buildings Organisation, Nirman Bhawan, New Delhi.
3. General Manager (Projects), HUDCO, India Habitat Centre, Lodhi Road, New Delhi 110003
4. Executive Director, BMTPC, Core 5A, India Habitat Centre, Lodhi Road, New Delhi 110003
5. Director (HFA-I)/ Director (HFA-IV)/Director (HFA-V), Dy. Secretary (HFA-III), M/o HUA, New Delhi.
6. Director (IFD), M/o HUA
7. Dy. Chief MIS, HFA Mission Directorate, New Delhi - with a request to upload it on M/o HUA website immediately.

8. PMU, HFA Mission Directorate, New Delhi
9. Under Secretary-HFA-1/HFA-4/HFA-5
10. Section Officer-HFA-1/HFA-2/HFA-3/HFA-4/HFA-5
11. Asst. Accounts Officer (JNNURM/RAY/HFA).

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Vinod Gupta

(Vinod Gupta)

Under Secretary to the Govt. of India

Tel: 011- 23062859

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The details of city wise assessment of demand and Central Financial Assistance are placed at Annexure-XXXV-N. The city-wise phasing plan has also been recorded and placed at Annexure-XXXV-NN.

15. Uttarakhand:

Adhering to PMAY-U Mission guidelines, the State Govt. of Uttarakhand has conducted demand survey as per Annexure 4 and subsequently submitted a total of 56 HF/ADPs out of 91 towns to the Ministry, after approval of SLSMC. This agenda has been placed before CSMC in its 51st meeting for information and record. The assessment of the 56 HF/ADPs has recorded a total demand in towns to be 56946 across 4 verticals of the Mission, with a total projected Central Assistance of Rs. 890.39 crore. The State share is 412.12 crore as Govt. of Uttarakhand contributes Rs. 1.0 lakh for AHP and Rs. 0.5 lakh for BLC (N) components of the Mission. The highest demand is received under BLC followed by CLSS component of the Mission.

It has been observed that out of total demand majority of the potential beneficiaries have pucca house as mentioned in the HF/ADPs. The State has clarified that such situation is due to multiple eligible families are residing in one house. Therefore, they have been identified as new beneficiary for separate house despite of living in pucca one. Moreover, renters living in pucca house are also considered as new eligible beneficiaries. The break-up of total demand is as under:

(Rs. in crore)							
ISSR	CLSS	AHP	BLC (N)	BLC (E)	Total	Central Assistance	State Share
0	7196 (26.62%)	32675 (24.42%)	14910 (45.5%)	2165 (3.0%)	56,946	890.39	412.12

The State of Uttarakhand has phased out majority of the housing demand between 2019-20 and 2020-21. The size of the towns presented today are generally small therefore, ISSR projects are not economically feasible.

The details of city-wise assessment of demand and Central Assistance are placed at Annexure-XXXV-O. The city-wise phasing plan has also been recorded and placed at Annexure-XXXV-OO.

16. Bihar

Adhering to PMAY-U guidelines, the State Government of Bihar has conducted demand survey as per Annexure 4 and subsequently submitted a total of 109 HF/ADPs out of 142 towns to the Ministry, after approval of SLSMC. This agenda has been placed for those 65 towns before 51st CSMC for information and record. The assessment of the 65 HF/ADPs has recorded a total demand in towns to be 2,66,599 across 4 verticals of the Mission, with a total projected Central Assistance of Rs. 4056.35 crore. The State share is 1248.03 crore as Government of Bihar contributes Rs. 0.5 lakh for AHP and BLC (N) components of the Mission. The highest demand is received under BLC, followed by CLSS component of the Mission.

Minutes of the 51st CSMC, 7.8.2020

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Annexure- XXXV-00: Phasing out of demand of State of Uttarakhand

S.No.	Name of Cities	2017-18	2018-19	2019-20	2020-21	2021-22	Total
1	Almorah	20	85	399	231	0	735
2	Augustmuni	109	0	48	0	0	157
3	Bageshwar	0	80	251	97	0	428
4	Barkot	0	37	16	0	0	53
5	Bazpur	103	259	200	107	0	669
6	Bering	0	21	113	88	0	222
7	Bhural	0	0	0	196	0	196
8	Bhowali	0	0	0	220	0	220
9	Chamba	0	77	0	0	0	77
10	Chamoli	0	10	15	0	0	25
11	Chamoli Gopeshwar	424	19	87	85	0	615
12	Champawat	243	61	180	0	0	484
13	Chunabgarh	253	802	1	0	0	556
14	Dehradun	673	6961	8096	7601	0	19271
15	Devprayag	41	6	67	0	0	114
16	Dharchula	16	0	118	64	0	192
17	Delhat	17	90	216	65	0	518
18	Dinshpur	1145	40	102	0	0	1287
19	Doiwala	0	48	102	68	0	218
20	Dugadda	4	0	86	0	0	90
21	Gadarpur	496	0	0	246	0	742
22	Garhwal	151	11	11	0	0	173

Dehradun

As per 5th meeting of CSMC (25)
PMAY (Urban), GOI
dated - 9th Sept. 2020 **654**

Annexure- XXXV-O: Details of Demand Assessment and Central Assistance of Uttarakhand
(Rs. in lakh)

S. No.	Name of City/Town	No. of Beneficiaries (Demand Assessment)						Central Assistance proposed	State Share
		ISSR	CLSS	AHP	BLC (N)	BLC (E)	Total		
1	Almorah	0	511	43	181	0	735	1332.45	133.50
2	Augustanum	0	15	0	109	33	157	192.75	71.00
3	Bageshwar	0	116	88	224	0	428	694.20	200.00
4	Barkot	0	15	0	38	0	53	86.25	19.00
5	Bazpur	0	166	7	362	134	669	1119.70	255.00
6	Bering	0	91	67	34	30	222	328.95	99.00
7	Bhimtal	0	105	0	91	0	196	341.25	45.50
8	Bhotwadi	0	71	119	30	0	220	361.95	134.00
9	Chamba	0	77	0	0	0	77	150.15	0.00
10	Chamoli	0	20	5	0	0	25	46.50	5.00
11	Chamoli Gopeshwar	0	114	0	501	0	615	973.80	250.50
12	Champawat	0	155	80	249	0	484	795.75	204.50
13	Chitradwara	0	2	1	548	5	556	827.40	277.50
14	Dehradun	0	543	18371	357	0	1927	29286.60	18549.50
15	Deopatri	0	14	46	41	13	114	180.80	73.00
16	Dunohilly	0	134	23	35	0	192	318.30	40.50
17	Dunohilly	0	97	102	224	5	518	813.15	205.50

47836.1 = 47836.0

2020/8

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iv.	The duration of completion the project proposed is 24 months from the date of work order.
v.	Disaster resistant construction of houses shall be ensured.
vi.	All mandatory conditions except Model Tenancy Act have been implemented.
vii.	All the unoccupied houses under JnNURM will be allotted soon.

C. CSMC observations:

i.	Disaster resilient construction may be ensured in all the housing projects.
ii.	BLJ (Enhancement) projects proposed should be based on the actual enhancement proposed for each house and the Central Assistance may be calculated accordingly. Therefore, State Government may resubmit the proposal of BLJ (E) taking into account actual cost involved in each house proposed with the approval of SCSMC.
iii.	Model designs of houses may be prepared for different sizes for use by the beneficiaries under the BLJ (E) component.
iv.	The State needs to expedite grounding of sanctioned projects at the earliest.
v.	HF-APoA for all the cities may be submitted immediately.
vi.	The State has an unspent balance of Rs. 21.82 crore under PMAY (U) for which Utilization Certificates may be submitted at the earliest. Utilization Certificates for Rs. 10.04 crore under JnNURM and Rs. 55.22 crore under RAY are also pending. The State should expedite submission of the pending UCs. Excess ACA of Rs. 13.24 crore released under JnNURM should also be refunded immediately. The matter has already been taken up with the State Government in view of Audit observations in this regard.

D. CSMC Decision:

After deliberations, the CSMC approved Central Assistance for the proposed projects and recommended for release of first instalment for the State of Uttarakhand as under:

(Rs. in lakh)

Component	No. of Projects	No. of EWS houses	Central Assistance	1 st instalment (40%) of central assistance	Condition(s), if any, for release of 1 st instalment
BLJ (New)	7	420	643.50	257.40	Yadhaar seeded beneficiaries entries in PMAY (U) MIS

Project wise details are given at Annexure XXX.